

Annexure 9 :Other Creditors other than Financial and Operational Creditors**Name of the Corporate Debtor: Blue Blends (India) Limited**

Sr No	Name of Creditor	Details of Claims			Remarks if any
		Amount Claimed	Claim under Verification	Amount Admitted	
1	Sonu Singh	20,74,557.00		20,74,557.00	The claims are subject to revision in terms of Regulation 14(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Persons) Regulations, 2016 The claim received from the Employees Provident Fund Organisation, was received beyond the period of 90 days from the date of commencement of the CIRP of the Corporate Debtor and has been admitted in full in light of law laid down by the Hon'ble Supreme Court in Kushal Limited v Regional Provident Fund Commissioner – 1, Ahmedabad and Others [Civil Appeal No 1920/2020, Order dated 20th May 2020] wherein Section 36(4)(a)(iii) of the IBC was applied beyond Liquidation of Corporate Persons to also Insolvency Resolution of Corporate Persons.
2	Employee Provident Fund Organisation	21,04,435.00	-	21,04,435.00	
3	Employee State Insurance Corporation	3,09,472.00		3,09,472.00	
	Total	44,88,464.00	-	44,88,464.00	